



GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/ Jammu

Notification
Jammu, the 14th February, 2019

SRO 118 .—In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Nawab Din and Harbans Lal posted as Additional District Development Commissioner & Assistant Commissioner (Rev) Ramban respectively to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their territorial jurisdiction of District Ramban

The Government further in exercise of the powers conferred by sub-section (2) of section 10 of the said code appoint the aforesaid Executive Magistrate as Additional District Magistrates within the territorial jurisdiction of District Ramban and shall have all the powers of District Magistrate under the said Code.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,

NO:LD(P) 2007/Ramban

Dated: 14 - -02. 2019

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate Ramban. This is with reference to his letter No.DMR/JC/19/152-53 dated 06.02.2019
4. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette
5. Concerned officers.
6. SRO Section, Department of Law, Justice and PA (W.7(S.C).

(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer